

(SEE RULE -4)

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI

....

ORDER SHEET

Original Application No : _____

Misc. Petition No. _____

Contempt Petition No. 58/2002 (OA 141/02)

Review Application No. _____

Applicant (s) Sri Gopal Chandra Dadharia & others

-Vs-

Respondent (s) Sai Kamal Panday & others.

Advocate for the Applicant (s) Mr. K.K. Phukan

Mrs. B.K. Baruah

Advocate for the Respondent(s) L.N. Dhangia.

Notes of the Registry

Date

Order of the Tribunal

One contempt petition has been filed by the applicant for drawing an appropriate contempt proceeding under Section 12 of the Contempt of Courts Act, 1921 for deliberate and willful violation of the judgment and order dated 29.8.2001 passed by this Honorable Tribunal in OA No. 141/2001.

Laid before Honorable Compt for orders.

mb

Heard Mr. K.K. Phukan, learned counsel for the applicant.

Issue notice to show cause as to why the contempt proceeding shall not be initiated.

List on 23.12.2002 for orders.

Usha
Member

Vice-Chairman

7/11/02
Section Officer (1)

Stamps taken Notice prepared and sent to DTS for my the respondent No. 1 W3 by legal AIO.

21/11/02
D/N. 3268 W 70 4/12/02

✓
filled by Center
on 29/12/2002

ABW
29/12

✓

27.12.2002

Copy of the order
has been sent to the
Office for issuing
The same to the applicant
as well as to the Addl.
C.G.S.C. for the Respondents

✓

23.12.02

None appears for the applicant.

Heard Mr. B.C.Pathak, learned Addl.
C.G.S.C. for the respondents. And also
perused the reply file on behalf of
the respondents.

Considering the facts set out
in the pleadings and more particularly
in view of the order dated 20.12.2002
the C.P. is liable to be dropped.
The order dated 29.8.2001 is duly
complied with. In the circumstances,
the C.P. stands dropped.

I C U Shrivastava
Member

mb

Vice-Chairman

*Filed by:-
B.C. Pathak 23/12/02*

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH GUWAHATI.

C.P. NO.58/2002 in
O.A. NO.141/2001

IN THE MATTER OF:

SH G.C. DADHRA AND 03 OTHERS

VERSUS

UNION OF INDIA & OTHERS

AND

IN THE MATTER OF

SH G.C. DADHRA AND 03 OTHERS

VERSUS

SH V.K. MALIK AND 2 OTHERS

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Ans
Respondents

Through

B.C. Pathak
(B.C. PATHAK) 23/12/02

Dated:-

Additional Central Government
Standing Counsel

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH GUWAHATI.

C.P. NO.58/2002 in
O.A. NO.141/2001

IN THE MATTER OF:

SH G.C. DADHRA AND 03 OTHERS

VERSUS

UNION OF INDIA & OTHERS

AND

IN THE MATTER OF

SH G.C. DADHRA AND 03 OTHERS

VERSUS

SH V.K. MALIK AND 2 OTHERS

I, V.K. Malik, Director General, SSB, Block-V, East, R.K.

Puram, New Delhi alleged Contemner No.2 have gone through the
Contempt Petition served on me and have understood the contents
thereof. I solemnly affirm and declare as under:-

1. That I have read the contempt petition and the affidavit filed
by the applicants above named and understood the contents
thereof. I hereby deny the contentions made therein, unless
the same are expressly and specifically admitted herein.
2. That save and except those which are matter of record and
specifically admitted in the counter reply, all the statements,

averments and submissions made by the applicants in the contempt petition are specifically contested and denied.

3. That this respondent has the highest reverence and regard for the Hon'ble Tribunal and is duty bound to comply with its directions as per law, sincerely and faithfully.
4. That the Hon'ble Tribunal vide its Order dated 29.8.2001 in the said O.A. directed as under:-

“The application is accordingly allowed. The respondents are directed to pay ration allowance to these applicants with effect from the date the stations where the applicants worked were categorised as ‘B’ and ‘C’ stations or from the date of actual posting of applicants in these stations. The respondents are ordered to pay the arrear amount as admissible to each applicant within three months from the date of receipt of this order”.

5. That an appeal WP(C) No.1542/2002 was filed in the Hon'ble High Court of Guwahati against the above mentioned orders of Hon'ble Central Administrative Tribunal Guwahati and the said Writ Petition is still pending before the Hon'ble High Court. However, the Hon'ble High Court Guwahati vide its order dated 13.3.2002 (copy enclosed as Annexure-R-I) had rejected the prayer of the appellants for granting stay against the judgement of this

Hon'ble Court dated 29.8.2001. A Copy of this order was received at SSB Hqrs on 8.5.2002 from the Office of Divisional Organiser AP Division Itanagar. That on receipt of the order of the Hon'ble High Court of Guwahati by the office of the Respondent No.2 on 8.5.2002, action on the implementation of CAT judgement dated 29.8.2001 was again taken-up through MHA with Ministry of Finance. The Ministry of Finance has finally given its approval for implementation of the judgement of the Hon'ble CAT on 19.12.2002 which was conveyed by MHA vide their letter No.35/SSB/A-2/2001(14)-PF-III dated 19.12.2002. (**Copy enclosed as Annexure -R-II**). The said order is self explanatory and in consonance with the orders of the Hon'ble CAT dated 29.8.2001 and the interim directions of the Hon'ble High Court Guwahati dated 13.3.2002.

6. Simultaneously, the Office of DO Shillong where the applicants are presently posted was directed to prepare bills on account of Ration Money and bring the same to this Hqrs for processing and releasing the arrears on account of Ration Allowance to the applicants. The bills have accordingly been processed as per SSB Hqrs Sanction Order No.35/SSB/A2/2001(14)/PF.III dated 20.12.2002 (**Copy enclosed as Annexure-R-III**) which was issued in compliance to orders of MHA dated 19.12.2002 and arrears dispatched to the Office of the applicants vide DD No.635859 dated 20.12.2002(**Copy enclosed As Annexure-R-IV**) which

will be disbursed immediately by the concerned Office to the applicants.

That in view of the position mentioned above, it is most respectfully prayed that the Hon'ble Tribunal may kindly be pleased to dismiss the instant Contempt Petition and discharge the Respondents from the notice of this Contempt Petition.

That the statement made in para-1 to 6 above are true to my knowledge and are based on official records.

And I sign this affidavit on this 20th day of December, 2002.



DEPONENT

THROUGH COUNSEL



(B.C. PATHAK) 23/12/02

Dated:- Additional Central Government Standing Counsel

VERIFICATION

I the above named deponent do hereby verify that the contents of the above affidavit are true and correct to my knowledge and belief and are as per records.

Verified at New Delhi on 20th December, 2002



DEPONENT

ANNEXURE - R-I

Date of application for the C.P.T.	Date for issuing the service number of stamp and folios	Date of delivery of the requisite stamps and folios	Date on which the C.P.T. was ready for delivery	Date of making over the C.P.T. to the office
24/4/02	25/4/02	25/4/02	26/4/02	26/4/02

IN THE GAUHATI HIGH COURT
(THE HIGH COURT OF ASSAM NAGALAND MEGHALAYA MANIPUR TRIPURA
MIZORAM & ARUNACHAL PRADESH)

H.P. (C) NO. 1542/2002

1. Union of India,
Represented by the Secretary to the
Ministry of Home Affairs, New Delhi.
2. Director General of Security
Office of the Divisional Organiser, SSB,
A.P. Division, Itanagar -791111.
3. Area Organiser(s), Divisional HQs,
Itanagar, Arunachal Pradesh.
4. Area Organiser, SSB, Ziro,
Arunachal Pradesh.

... Petitioners.

-Vs-

1. Sri Gopal Ch. Dodhara,
Upper Division Clerk.
2. Sri Abhoy Chandra Chiteng,
Upper Division Clerk.
3. Sri Girindra Nath Patra,
Accountant.
4. Sri Naresh Chandra Debnath,
Lower Division Clerk.

All are at present working in the
Office of the Area Organiser (Admn),
Shillong, Meghalaya.

Respondent.

Contd...2.

6
(2)

PRESENT,

THE HON'BLE MR JUSTICE JN SARMA
THE HON'BLE MR JUSTICE IA ANSARI

FOR THE PETITIONER : MR. G.P. Phomik, Addl. C.G. S.C.

13.03.2002.

ORDER

Heard Mr. GP Phomik, Learned Addl. CGSC for the petitioners.

Call for the records.

Let a Rule issue calling upon the respondents to show cause as to why a Writ should not be issued as prayed for; and/or why such further order or other orders shall not be passed as to this court may seem fit and proper.

Steps shall be taken by registered post and/or by hand.

The prayer for stay shall stand rejected. However, that shall be subject to the result of this writ petition meaning thereby that the Union of India shall be able to release it from their salary and other dues, if necessity arises.

After

JN
Sub. Area Organizer
Dir General, SSB (M&AT)
New Delhi

Sd/-IA ANSARI
JUDGE

Sd/-JN SARMA
JUDGE

Registered No. of Petition.....	54315
Photocopy by/Type by.....	26/4/02
Read by.....	26/4/02
Composed by.....	26/4/02

CERTIFIED TO BE TRUE COPY
Date: 26/4/02
Sect: 17(1) (Copyright Section)
Court: Court
Date: 14/5/02, Act 1, 1977

ANNEXURE-R-II

No. 35/SSB/A2/2001(14)/PF.III

Government of India
Ministry of Home Affairs

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AD

North Block, New Delhi
Dated the, 19th December, 2002

To

The Director General,
Special Service Bureau,
Block V(East), R.K. Puram,
New Delhi-110066.

Subject:- Court Cases for grant of ration allowance to the non-executive ministerial staff in SSB - implementation of judgments thereof.

Sir,

The undersigned is directed to refer to DG, SSB UO No. 35/SSB/A2/2001(14) dated 30.5.2002 and 11.12.2002, on the subject mentioned above and to convey the sanction of the competent authority for implementation of following CAT/Court orders relating to payment of Ration Money Allowance to the applicants only from the date of their posting or from the date the stations of their postings have been categorised as Category B&C for grant of Ration Money Allowance :-

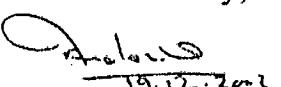
- i) J&K High Court order dated 6.11.2001 in CWP No. 881/99 titled Brij Mohan & Ors. Vs. UOI & Ors.
- ii) CAT Guwahati Bench Order dated 16.5.2001 in OA No. 57/2001 titled S. De & Ors. Vs. UOI & Ors.
- iii) CAT Guwahati Bench Order dated 14.8.2001 in OA No. 174/2001 titled L.M. Singh & Ors. Vs. UOI & Ors.
- iv) CAT Guwahati Bench Order dated 19.9.2001 in OA No. 224/2001 titled K.S.L. Naidu & Ors. Vs. UOI & Ors.
- v) CAT Guwahati Bench Order dated 29.8.2001 in OA No. 141/2002 titled G.C. Dadhra & Ors. Vs. UOI & Ors.
- vi) CAT Guwahati Bench Order dated 16.5.2001 in OA No. 56/2001 titled Chandan Chaudhary & Ors. Vs. UOI & Ors.

2. The payments of Ration Money Allowance for implementation of Court/CAT orders mentioned above will be subject to outcome of appeal pending in the High Court of Guwahati.

3. This issues with the approval of the Ministry of Finance, Department of Expenditure vide their UO No. 16(2)/E.II.B/2001 dated 19.12.2002 and concurrence of the Integrated Finance Division of this Ministry vide their Diary No. 2006/AFA(H)/2002 dated 19.12.2002

Signature
Date: 19.12.2002
Name: M.S. Kalania
Designation: Under Secretary to the Govt. of India
New Delhi

Yours faithfully,


(M.S. Kalania)

Under Secretary to the Govt. of India

ANNEXURE - R - II

No.35/SSB/A2/2001(14)/PF.III 5882-85
Government of India
Ministry of Home Affairs,
Directorate General, SSB
Easst Block-V, R.K. Puram,
New Delhi-110066

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Dated 20.12.2002

ORDER

In pursuance of Hon'ble Central Administrative Tribunal order passed on 29.8.2001 in OA No.141/2001, titled G.C. Dadhara & three Others Vs Union of India & others, sanctjon is hereby conveyed to the payment of arrears of Ration Allowance for an amount of Rs.63,233/- (Rupees Sixty Three Thousand Two hundred and Thirty Three only) to the applicants as per details given here as under:-

1.	Shri Gopal Chandra Dadhara Upper Division Clerk	1.4.95 to 7.4.97	Rs.12,611/-
2.	Shri Abhoy Chandra Chiring, Upper Division Clerk	1.4.91 to 16.8.97	Rs.22,149/-
3.	Shri Girindra Nath Patra, Accountant	8.11.94 to 31.3.98	Rs.21,335/-
4.	Shri Naresh Chandra Debnath, Lower Division Clerk.	1.8.87 to 28.2.90	Rs. 7,138/-

After due
Time
With Area Organiser
Die General, SSB
New Delhi

TOTAL = Rs.63,233/-

The payments of Arrears of Ration Money Allowance as above for implementation of Hon'ble CAT Guwahati Bench dated 29.8.2001 in O.A. No.141/2001 titled G.C. Dadhara and three others Vs Union of India and Others shall be subject to the outcome of Writ Appeal No.WP(C)No.1542/2002 titled UOI & Others Vs G.C. Dadhara and three others pending in the Hon'ble High Court of Guwahati.

Done 29/12/02
(J.B.S. Negi)

Inspector General(Pers)

Received two copies
at 11.5.02
11.5.02
20.12.02
B. K. Chakraborty
PAO

Copy to:-

1. Shri Arun Singhal, Dy. Director of Accounts, PAO SSB East Block-IX, R.K. Puram, New Delhi-66
2. The Divisional Organiser, AP Division, Itanagar.
3. The Divisional Organiser, Shillong Division, Shillong.
4. Order File

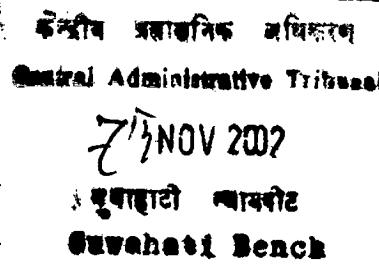
Done 20-12-02
STF

ANNEXURE E - R- IV

1985.9.20 0000020001 0004 1985.9.20

Atten
21/1/92
Area Organiser
The General SSB (MHA)
New Delhi

Die Genera
Jew Delhi



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: GUWAHATI

BENCH: GUWAHATI

(An application under section 19 of the
Administrative Tribunal Act, 1981)

Contempt Petition No. 58 of 2002

IN O.A NO. 141 /2002

IN THE MATTER OF :

An application for drawing
an appropriate contempt
proceeding under section 12
of the contempt of Courts
Act, 1971 for deliberate and
willful violation of the
judgement and order dated
29th day of August, 2001
passed by this Hon'ble
Tribunal in O.A. No.
141/2001 directing the
respondents to pay Ration
Allowance including arrears
amount within 90 days from
the date of receipt of the
order.

-AND-

IN THE MATTER OF :

O.A. No.141/2001

Sri Gopal Chandra Dadhara
and others.

...Applicants

-Versus-

Union of India and others.

RespondentsIN THE MATTER OF :

- i. Sri Gopal Chandra Dadhara
Upper Division Clerk,
Office of the Area Organiser
(Admn),
Shillong, Meghalaya.
- ii. Shri Abhay Chandra Chiring,
Upper Division Clerk,
Office of the Area Organiser
(Admn),
Shillong, Meghalaya.
- iii. Shri Girindra Nath Patra,
Accountant,
Upper Division Clerk,
Office of the Area Organiser

Filed by
Banta Krishna Baroh
Advocate
7/11/02

(Admn),

Shillong, Meghalaya.

iv. Shri Naresh Chandra Debnath,
Lower Division Clerk,
Office of the Area Organiser
(Admn),
Shillong, Meghalaya

... Petitioners.

-Vs-

1. Sri Kamal Pandey,
Secretary, Ministry of Home,
New Delhi.

2. Sri V.K. Malik,
Director General, S.S.B.,
Block-V, (East), R.K. Puram,
New- Delhi-110066.

3. Sri Ananda Saikia,
The Area Organiser (S)
Divisional Head Quarter,
Itanagar, Arunachal Pradesh.

... Respondents

The humble petition of the petitioner
above named.

MOST RESPECTFULLY SHEWETH :

1. That the petitioner herein filed the above
original Applications against the illegal arbitrary
in action on the part of the respondents denying

the petitioners to grant of the benefit of Ration Allowance as per their locations from the date of actual posting in various categorized stations including the payment of arrears on the strength of the notifications No.-27011/4/86-EA-II dated 18.12.1987 and other subsequent orders.

2. That the case of the petitioners as set out in the original application in brief is that they are all employees of S.S.B (Special Service Bureau) and entitled Ration Allowance admissible at Itanagar, Teju, and Bomdila in Arunachal Pradesh for the period they rendered service in those station as those stations were categorized as 'B' and 'C' stations for the purpose of various concessions granted to the employees. Earlier to those some of the employees also moved an application being O. A. No. 103/1990 which was disposed of and vide order dated 8.9.1999 this Hon'ble Tribunal directed the respondents to pay Ration Allowance and accordingly they have been paid. But, the petitioners have not been paid said allowance since they were not party to the proceeding before this Hon'ble Tribunal in O.A. No. 103/1999. Hence, the petitioners filed the above noted Original Application and this Hon'ble Tribunal was pleased to disposed of the said application on 29th day of August 2001 with a direction to the respondents to pay Ration

Allowance to the petitioners with effect from the date the stations where the applicants work were categorized as 'B' and 'C' stations or from the date of actual posting of the petitioners in this stations. The respondents were also ordered to pay the arrear amount as admissible to each petitioner within 3 months from the date of receipt of the order.

The photocopy of the aforesaid Judgement and order dated 29th Aug, 2001 is annexed herewith and marked as Annexure-I.

3. That, the petitioners furnished the certified copy of the aforesaid Tribunal's order dated 29th Aug, 2001 before the authority concerned which was received by the Area Organiser (Divisional Head Quarter, Arunachal Pradesh) for onwards submission. Accordingly, the said order was duly forwarded to the concerned authority for early compliance.

4. That, the contemners did not initiate any action to comply with the direction of this Hon'ble Tribunal till date. Thereafter also the petitioner repeatedly approach the contemners and reminded them to carry out the direction passed by this Hon'ble Tribunal. However, the contemners showed

total in difference and was reluctant to implement the order of this Hon'ble Tribunal.

5. That the petitioner states that this Hon'ble Tribunal in its order dated 29th Aug 2001 stipulated the direction passed by it shall be implemented within 3 months from the date of the receipt of the order. Though, the contemners were furnished with the said judgement and order of this Hon'ble Tribunal as narrated above, they failed to implement the order passed by this Hon'ble Tribunal till date. Thus, the contemners by not complying with the direction of this Hon'ble Tribunal have shown total disregard to the sanctity attached to such direction and thereby lowered the dignity of this Hon'ble Tribunal.

6. That the petitioner states that the contemners are primarily responsible for implementing the direction contained in judgement and order dated 29.8.2001. But, they having to fail to carry out the same have rendered themselves liable for contempt of this Hon'ble Tribunal. Therefore, it is an appropriate case where this Hon'ble Tribunal shall draw up appropriate contempt proceeding against the contemners and would penalised them for such contempt.

7. That this each petition is filed bonafide and interest of justice.

In the premises, ^{aforsaid} it is therefore humbly prayed that

Your Lordships may be pleased to consider what is stated above, issue show notice to the contemnners to show cause as to why a contempt proceeding shall not be drawn up against them and after hearing the parties be pleased to draw up appropriate contempt proceeding against the contemnners and/or to pass any other order/orders as Your Lordships may deem fit and proper.

And for this act of kindness, the petitioner as in duty bound shall every pray.

A F F I D A V I T

I, Sri Girindra Nath Patra working as Accountant in the office of the Area Organiser (Admn. Shillong, Meghalaya) do hereby solemnly affirmed as stated as follows:

1. That, I am one of the petitioner in this instant case and as such I am well acquainted with the facts and circumstances of the case and I am authorised by the co-petitioners to swear of this affidavit on behalf of all and as such I am competent to swear this affidavit.
2. That, the Statements made in paragraphs No. 1, 4, 5, 6, 7 of the petition are true to the best of my knowledge; those made in paragraphs No. 2, 3 being matters of record and the rest are my humble submissions before this Hon'ble Court.

And I sign this affidavit on this 7th day of November, 2002 at Guwahati.

IDENTIFIED BY

B. K. Borah

ADVOCATE 7/11/02

Girindra Nath Patra

DEPONENT

Solemnly affirmed and declared before me by the deponent who is identified by Sri Batinashna Borah Advocate, on the 7th day of November, 2002 at Guwahati.

K. K. Bhattacharjee
Advocate
7/11/02

DRAFT CHARGE

The petitioner aggrieved for non-compliance of judgment and order dated 29.8.2001 passed by this Hon'ble Tribunal in O.A. NO. 141/2001. The Contempner/Respondents have willfully and deliberately violated the Judgment and Order dated 29.8.2001. Accordingly, the Respondents/Contempners are liable for contempt of Court proceedings and severe punishment thereof as provided under the law. They may also be directed to appear in person and reply the charges leveled against him before this Hon'ble Tribunal.

DESPATCH NO: CAT/GHY/JUDL, / 3643

DATED GUWAHATI, THE 25-9-01

ORIGINAL APPLICATION NO. : 141/2001

MISC. PETITION NO. :

CONTEMP PETITION NO. :

REVIEW APPLICATION NO. :

TRANSFER APPLICATION NO. :

Shri Gopal Ch. Dadhara vs. APPLICANT

VERSUS

C.O.E. vs. ors.

RESPONDENT(S)

To

Shri Gopal Ch. Dadhara,
AO of the Area Organiser (Adm.)
Shillong, Meghalaya

Please find herewith a copy of Judgment/Final Order dated 29.8.2001 passed by the Bench of this Hon'ble Tribunal comprising of Hon'ble Justice Shri D.N. Chawdhury Vice-Chairman and Hon'ble Shri

Member, Administrative in the above noted case for information and necessary action, if any.

Please acknowledge receipt of the same.

BY ORDER,

Enclo.: As stated above.

125/2001/120
DEPUTY REGISTRAR.

18/5/2001

- 11 -

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No.141 of 2001

Date of decision: This the 29th day of August 2001

Hon'ble Mr Justice D.N. Chowdhury, Vice-Chairman

1. Shri Gopal Chandra Dadhara,
Upper Division Clerk

2. Shri Abhoy Chandra Chiring,
Upper Division Clerk

3. Shri Girindra Nath Patra,
Accountant

4. Shri Naresh Chandra Debnath,
Lower Division Clerk.

.....Applicants

All are at present working in the
Office of the Area Organiser (Admn.), Shillong, Meghalaya.

By Advocates Mr B.C. Das, Mr N.K. Das and
Mr N.C. Kalita.

versus -

The Union of India represented by the
Secretary to the Ministry of Home,
New Delhi.

The Director General of Security,
Office of the Divisional Organiser,
S.S.B., A.P. Division,
Itanagar.

3. The Area Organiser (S),
Divisional Head Quarter,
Itanagar, Arunachal Pradesh.

4. The Area Organiser,
S.S.B., Ziro,
Arunachal Pradesh.

.....Respondents

By Advocate Mr A. Deb Roy, Sr. C.G.S.C.

O R D E R (ORAL)

CHOWDHURY, J. (V.C.)

The subject matter raised in this application pertains to grant
of ration allowance to the applicants from the date the allowance became
admissible at Itanagar, Tezu and Bomdila in Arunachal Pradesh for the
period they rendered service in these stations. The aforementioned three
places were categorised as 'B' and 'C' category stations for the purpose

: 2 :

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for the purpose of various concessions granted to the employees. Seventy such employees working in the S.S.B. Itanagar moved an application before this Bench, which was registered and numbered as O.A.No.103 of 1990. By order dated 8.9.1999 this Bench directed the respondents to pay ration allowance to those applicants with effect from the date such allowance became admissible to Itanagar or from the date of actual posting of those applicants at Itanagar. Sequel to the aforementioned order of the Tribunal the present applicants moved the competent authority for granting them the allowance. By order dated 30.5.2000 the applicant Nos.1 and 3 were informed that the said allowance was not admissible since they were not party to the proceeding before the Central Administrative Tribunal, Guwahati Bench in O.A.No.103/1999.

2. I have heard Mr. B.C. Das, learned counsel for the applicants and Mr. A. Deb Roy, learned Sr. C.G.S.C. at length. The applicants are similarly situated with those employees who were applicants in O.A. No.103/1999 and they also worked in the stations which were declared as 'B' and 'C' category stations and where ration allowance was admissible. In the circumstances there is no justification in denying ration allowance to these applicants.

3. The application is accordingly allowed. The respondents are directed to pay ration allowance to these applicants with effect from the date the stations where the applicants worked were categorised as 'B' and 'C' stations or from the date of actual posting of the applicants in these stations. The respondents are ordered to pay the arrear amount as admissible to each applicant within three months from the date of receipt of this order.

TRUE COPY

मिलिनी

No order as to costs.

sd/ VICE CHAIRMAN

Section Officer (W)

संघीय अधिकारी (सामिक शास्त्र)
Central Administrative Tribunal

सेक्युरिटी अधिकारी (सामिक शास्त्र)
Guwahati Bench, Guwahati

20/9/2009

Section Officer (W)

संघीय अधिकारी (सामिक शास्त्र)
Central Administrative Tribunal

सेक्युरिटी अधिकारी (सामिक शास्त्र)
Guwahati Bench, Guwahati